



\$~CP-45 to 47

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CCP(CO.) 15/2014

MR. ATUL NATH Petitioner

Through Mr. Harshit Agarwal, Adv.

versus

ASHOK MANUFACTURING COMPANY

PRIVATE LIMITED & ORS.

..... Respondents

Through Mr.K.Datta and Ms.Prachi Johri, Advs.

+ CO.A(SB) 33/2014

ASHOK MANUFACTURING PVT LTD. ANR. Appellants

Through Mr.K.Datta and Ms.Prachi Johri, Advs

versus

ATUL NATH & ORS

..... Respondents

Through Mr. Harshit Agarwal, Adv. for R-1

Mr.Samar Bansal, Mr.Devahuti Pathak and

Mr.Manan Shishodia, Advs. for R-5

+ CO.A(SB) 28/2015

ASHOK MANUFACTURING PVT. LTD & ANR..... Appellants

Through Mr.K.Datta and Ms.Prachi Johri, Advs

versus

MR. ATUL NATH & ORS.

..... Respondents

Through Mr.Harshit Agarwal, Adv. for R-1

Mr.Samar Bansal, Mr.Devahuti Pathak and

Mr.Manan Shishodia, Advs. for R-5

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HON'BLE MR. JUSTICE JAYANT NATH

ORDER 29.11.2018

It is stated that the main company petition is coming up for hearing before NCLT tomorrow.

At request, adjourned to 18.02.2019.

JAYANT NATH, J

NOVEMBER 29, 2018/v